

[English]

SHRIPRITHVIRAJ D. CHAVAN(Karad):

Mr. Speaker, Sir, I wish to raise a matter which has even got far more significance than what we had discussed in the morning. I refer to the GATT Agreement based on the Dunkel Draft. The Minister of Commerce had assured the House that the Government will not sign the GATT Treaty based on the Dunkel Draft without a full debate in the House.

A discussion under Rule 193 was listed last week but could not take place. This House, cutting across the party lines, is concerned about this. The whole motion is concerned about this. Our agriculture, services, our independence about the foreign investment and any other things will be threatened. This Treaty will bind generations to come. The issue is too big to be decided by a few bureaucrats in the commerce Ministry or even by a Cabinet Sub-Committee. I specifically wish to make three points.

The first is, the Government should not sign this GATT Treaty based on the Dunkel; Draft without the express approval by Parliament and without a full debate on the issue. The Government should reopen the issue at Geneva and try to separate the various issues.

Secondly, a Parliamentary Committee should be immediately constituted to go into the whole aspects of the GATT Uruguay round of talks.

Finally a very important point is about the right of the Parliament to ratify various international treaties which the Executive enters into. Usually we are presented, with a fait accompli and we just cannot do anything about it. The House, in its combined wisdom should seriously reconsider the constitutional provision about the Executive's power to enter international treaties and Parliament's right in the ratification of the treaties. (Interruptions)

AN HON. MEMBER: I have given a notice.

MR. SPEAKER: I know that the House is one with the hon. Members on this

(Interruptions)

MR. SPEAKER: I must say that you were demanding, the Minister and written to me, we had fixed it but the matters which are on the agenda are not discussed and the matters which are not on the agenda are discussed. That is why you had no time for it.

(Interruptions)

SHRIMATI MALINI BHATTACHARYA (Jadavpur): We are cloing today.

MR. SPEAKER: Not like this Madam

(Interruptions)

MR. SPEAKER: Today you have to show favour to the Members who are sitting at your back.

[Translation]

SHRI BHUVNESHWAR PRASAD MEHTA (Hazaribagh): Mr. Speaker, Sir Delhi Administration and the Delhi police have uprooted thousands of hawkers and rickshaw-pullers and rendered them jobless. Lakhs of such people have been affected by their action. People have been forced to starve. As a matter of fact even after more than four decades of independence, crores of educated people are already jobless. Over and above the same, the wrong policies of the Government is adding fuel to the flame. Thousands of pavement hawkers held a demonstration in front to the residence of Lt. Governor and demanded that the police as well as the Administration are not honouring the Supreme Court verdicts. As per the Supreme Court verdict, before uprooting the pavement hawkers steps should be taken to